

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH**


C.P. (I.B) No. 59 /7/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.01.2019**

Name of the Company: IDBI Bank Ltd.
V/s.
Doshion Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AKSHAT KHARE for Moson Le Exports	Advocate	Applicant	
2.				

ORDER

The Petitioner is represented through their respective Learned Counsel as stated above.

The Proof of service upon Respondent is filed.

The Petitioner as well as Registry is directed to serve the notice of date of hearing on Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent shall file its objections, if any, within **two** weeks by serving an advance copy to the petitioner.

List the matter on 08.03.2019 for hearing before admission.


MANORAMA KUMARI
(MEMBER JUDICIAL)

Dated this the 21st day of January, 2019.


HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)